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(2018) 07 AHC CK 0017

Allahabad High Court (Lucknow Bench)

Case No: U/S 482/378/407 No. - 4074 of 2018

HARI OM & OTHERS APPELLANT

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STATE OF U.P. THRU. SECY. HOME. DEPTT. & ANOTHER

RESPONDENT

Date of Decision: July 4, 2018

Acts Referred:

• Code Of Criminal Procedure, 1973 - Section 482

• Indian Penal Code, 1860 - Section 323, 325, 427, 452, 504, 506

• Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act, 1989 - Section 3(1)(x) < V/i >

Hon'ble Judges: DINESH KUMAR SINGH, J

Bench: Single Bench

Final Decision: Dismissed

Judgement